



**Regional Office, Palwal Region**  
**Haryana State Pollution Control Board**  
**II - Floor , HSVP Office Complex,**  
**Near Gymkhana Club, Sector -12, Palwal-121102**  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbopal@gmail.com](mailto:hspcbopal@gmail.com)



No. HSPCB/PAL/2022/1364

Dated: 07/11/2022

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Road,  
New Delhi.  
Email ID:- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

**Sub. - Joint inspection report in the matter of Parveen Kumar Vs State of Haryana in Original application No. 275/2022 in compliance of Hon'ble National Green Tribunal order dated 23.08.2022.**

**R/Sir,**

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 23.08.2022 in the matter of No. 275/2022 Parveen Kumar Vs State of Haryana has directed as under:-

“ We have gone through the report of the Joint Committee and we find that the report has been prepared casually. The Joint Committee visited the premises in question which were found locked and no representative was found present at the time of inspection yet the Joint Committee has mentioned the name of the proprietor without disclosing how the same was ascertained. Further the Joint Committee felt contended by observing that the unit was found non-operational without making any further efforts to properly address the issues raised in the application. The Joint Committee has not ascertained whether the premises in question are being used by the industries in question or by any other establishment and has merely taken photographs from outside and concluded on the basis thereof that no furnace, Bhatti and other heat processing melting machines were available at the site. 6. In view of the facts and circumstances of the case, we are constrained to direct the Joint Committee to undertake visits to the premises in question again and to verify the factual position and submit Factual and Action Taken Report in respect of the following aspects:- (1) Whether any industry is being run in the premises in question; (2) Who is proprietor of the industry in question; (3) Whether permission/NOC/consent from the concerned Statutory Authorities have been obtained; (4) In case the industry is now permanently closed which industry was being run previously; (5) Whether industry which was being run previously had obtained requisite permission/NOC/consent obtained from the Statutory Authorities; (6) Whether any air, water and noise pollution was caused by the industry in question; (7) If the industry in question has been permanently closed to which use the premises in question are intended to be put to. The Joint Committee shall also interact with the applicant and other residents of the locality for ascertaining whether any air, water and noise pollution was or is being caused by running of any industry in the premises in question. 7. Factual and Action Taken Report may be furnished by the Joint Committee within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. 8. In case the Joint Committee observes violation of environmental norms, it shall forward copy of its report also to the State PCB and District Commissioner, Palwal who shall take appropriate remedial action on the basis of the same by issuing notice to the concerned Project Proponent and by following due process of law within one month from the date of receipt of the copy of the Factual and Action

Taken Report of the Joint Committee and shall sent their reports by e-mail at judicial-ngt@gov.in in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. 9. List for further consideration on 09.11.2022. 10. In view of the facts and circumstances of the case, we also consider presence of the Regional Officer, Haryana PCB and District Magistrate, Palwal before this Tribunal on the next date of hearing either through video conferencing or physically to be essential for producing the relevant documents regarding compliance with environmental norms and assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on the date fixed. 11. A copy of this order be forwarded to the State PCB, State Ground Water Authority and Deputy Commissioner, Palwal, Regional Officer, Haryana PCB and District Magistrate, Palwal by e-mail for compliance.”

In compliance of above said orders, the report of joint committee of State PCB, State Ground Water Authority and District Magistrate, Palwal is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

**DA/As above**

**VIJAY  
CHAUDHARY**

Digitally signed by VIJAY CHAUDHARY  
DN: cn=VIJAY CHAUDHARY, o=HARYANA STATE POLLUTION CONTROL BOARD,  
ou=POLLUTION CONTROL BOARD, postalCode=134109,  
st=Haryana,  
c=IN, email=vi@haryana.gov.in,  
serialNumber=28E4558AA5C16033CBBE91385192301E95CF2  
F5FC202885D01E5D8FAAF29C3E, cm=VIJAY CHAUDHARY  
Date: 2022.11.07 15:37:33 +05'30'

**Regional Officer,  
Palwal Region  
For Haryana State Pollution Control Board**

**Report As per**

**Hon'ble National Green Tribunal**

**(Order dated 23rd August, 2022)**

**IN THE MATTER OF**

**Parveen Kumar Vs State of Haryana**

**in**

**Original Application**

**No. 275/2022**

**Report in compliance of Hon'ble NGT order dated 23.08.2022**  
**in the matter of Parveen Kumar Vs State of Haryana in OA No.**  
**275/2022.**

**1. BACKGROUND:-**

**A office note F.R. No. 3144 dated 09/10/2017 of Minister of Industries, Govt. of Haryana received through head office HSPCB, Panchkula vide No. HSPCB/Consent-II/2017/2041 dated 27/10/2017 on 06/11/2017.**

“ दिनांक 18.09.2017 को मेरे पलवल हलके के दौरे के दौरान राम किशोर, पार्षद ने मांग रखी थी कि उनके गाँव में जोहड़ के पास एक कंपनी है जिसका प्रदूषण गाँव में फैल रहा है, इसे बंद करवाया जाये। मांग पत्र की प्रति सलंगन करते हुये में चाहूंगा कि आल्हपुर गाँव की उपरोक्त मांग पर आवश्यक कार्यवाही की जाए।”

As per record, a Office Note was received in the regional office through head office on 06.11.2017 (Copy enclosed as **Annexure - 1**) and in complaint the complainant had mentioned only that a company is established near Alahapur jhod and generate the pollution, kindly close it. There was not mention of any name of the industry in complaint. Area of mention in complaint i.e. near jhod area Alahapur. Site was visited on 11.11.2017 and found that a illegal industry was found there namely Shri Ram Industries which was involved in melting and segregation of aluminum Scrap. A Show cause Notice vide No. HSPCB/BR/2017/5226 dated 11.11.2017 was issued against the unit (Copy enclosed as **Annexure - 2**) and finally closed down/sealed on 14.12.2017 in compliance of orders issued by chairman, HSPCB (copy enclosed as **Annexure - 3**). After that unit was again visited on 08.09.2021 unit was found non operational but seals were not found intact unit was again sealed on 08.09.2021 and compliance report was sent to head office vide No. HSPCB/PAL/2021/816 dated 08.09.2021.

## **2. Present Complaint received through Hon'ble National Green Tribunal, New Delhi :-**

The Hon'ble National Green Tribunal has order vide dated 28.04.2022

" 1. The grievances raised in the present letter petition are that an aluminum and copper scrap melting plant is being run in the residential area of Village Allahpur, Palwal District, Haryana for the last 5 years. Due to illegal running of the above said plant the inhabitants are facing serious health issues and breathing problem and the same is also contaminating groundwater.

2. On due consideration, we are of the view that the factual position needs to be verified and in case of violation of environmental norms remedial action is required to be taken by following due process of law. We accordingly constitute Joint Committee of State PCB, State Ground Water Authority and Deputy Commissioner, Palwal and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process of law within one month from the date of receipt of a copy of this order.

3. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions. The application is disposed of with the above said directions.

A copy of this order, along with a copy of the letter petition, be forwarded to the State PCB, State Ground Water Authority and Deputy Commissioner, Palwal by e-mail for compliance."

## **3. Incompliance of above mention Orders Deputy Commissioner, Palwal was constituted a committee vide letter No. 1037-39/Compliant Dated 17/06/2022 :-**

After that the site was visited on 27.07.2022 and prepared the following report :

“ Reference DC Office letter No. 816-818/Complaint dated 25.05.2022, letter No. 1508-10/Complaint dated 08.07.2022 and Endst. No. 1750-52/ C&EA dated 27.07.2022.

In this connection, it is submitted that the unit of M/s Shri Ram Industries, Near Krishna Garden, G.T. Road, Alahapur, District Palwal has been visited on dated 27.07.2022 by the team constituted by Deputy Commissioner, Palwal vide Order Endst. No. 816-18/Complaint dated 25.05.2022 and Sh. Pankaj Mahala, Chief Hydrologist, HWRA appointed vide Memo No. 187/ OA-275/2022/HWRA/2022 dated 18.05.2022 by HWRA. During the inspection, the unit was found non-operational and no representative was found at the time of inspection. Further, the main gate was found locked & closed and no furnace/ Bhatti and any other heat processing melting machines were available at the site (Photographs attached).

Joint Inspection report is submitted for information and further action.”

#### **4. Hon'ble National Green Tribunal has passed following order on 23.08.2022.**

“ We have gone through the report of the Joint Committee and we find that the report has been prepared casually. The Joint Committee visited the premises in question which were found locked and no representative was found present at the time of inspection yet the Joint Committee has mentioned the name of the proprietor without disclosing how the same was ascertained. Further the Joint Committee felt contended by observing that the unit was found non-operational without making any further efforts to properly address the issues raised in the application. The Joint Committee has not ascertained whether the premises in question are being used by the industries in question or by any other establishment and has merely taken photographs from outside and concluded on the basis thereof that no furnace, Bhatti and other heat processing melting machines were available at the site. 6. In view of the facts and circumstances of the case, we are constrained to direct the Joint Committee to undertake visits to the premises in question again and to verify the factual position and submit Factual and Action Taken Report in respect of the following aspects:- (1) Whether any industry is being run in the premises in question; (2) Who is proprietor of the industry in question; (3) Whether permission/NOC/consent from the concerned Statutory Authorities have been obtained; (4) In case the industry is now permanently closed which industry was being run previously; (5)

Whether industry which was being run previously had obtained requisite permission/NOC/consent obtained from the Statutory Authorities; (6) Whether any air, water and noise pollution was caused by the industry in question; (7) If the industry in question has been permanently closed to which use the premises in question are intended to be put to. The Joint Committee shall also interact with the applicant and other residents of the locality for ascertaining whether any air, water and noise pollution was or is being caused by running of any industry in the premises in question.

7. Factual and Action Taken Report may be furnished by the Joint Committee within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. In case the Joint Committee observes violation of environmental norms, it shall forward copy of its report also to the State PCB and District Commissioner, Palwal who shall take appropriate remedial action on the basis of the same by issuing notice to the concerned Project Proponent and by following due process of law within one month from the date of receipt of the copy of the Factual and Action Taken Report of the Joint Committee and shall sent their reports by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. List for further consideration on 09.11.2022.

10. In view of the facts and circumstances of the case, we also consider presence of the Regional Officer, Haryana PCB and District Magistrate, Palwal before this Tribunal on the next date of hearing either through video conferencing or physically to be essential for producing the relevant documents regarding compliance with environmental norms and assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on the date fixed.

11. A copy of this order be forwarded to the State PCB, State Ground Water Authority and Deputy Commissioner, Palwal, Regional Officer, Haryana PCB and District Magistrate, Palwal by e-mail for compliance."

**5. Incompliance of orders of Hon'ble National Green Tribunal, New Delhi the joint committee contact the owner of the unit and owner of nearby plot owners and also made telephone call to complainant but it was not responded. The joint committee was visited the site mention in complaint on 30.10.2022**

During inspection, It was found that there is no habitation in near plots and complainant is also not residing in this colony however only one banquet hall i.e. Krishna Garden is found in working condition. Plot of Shri Ram Industries was found vacant, no plant and machinery or raw material except some broken glass bottles stored in a one corner was found at the site. A spot inspection was prepared at the site, the owners of near plots also informed that the unit is non operational from 2017 after when it was closed down by the board. Written statement was also taken by the 2 neighbour stating that the unit is closed/dismantled/ non operational since 2017. (Copy of written statement is enclosed as **Annexure 4**). A underground water sample was also collected from M/s Krishna Garden near M/s Shri Ram Industries plot to check the water quality of ground water and sent to Regional Laboratory, Haryana State Pollution Control Board, Faridabad. However, there is no source of Air Pollution, Water Pollution and Noise Pollution available at the site.

Further it is submitted that the following observations raised by Hon'ble National Green Tribunal, New Delhi and the point wise reply is given as below :-

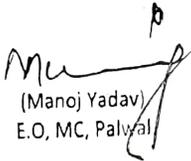
Sr.No	Observations	Reply
1.	Whether any industry is being run in the premises in question;	Presently there is no industry or activity operating in the premises in question
2.	Who is proprietor of the industry in question;	Sh. Ashok Kumar Sharma
3.	Whether permission/NOC/consent from the concerned Statutory Authorities have been obtained;	The unit was found operating without obtaining prior CTE /CTO from the board and the unit was sealed by the board in 2017 non compliance
4.	In case the industry is now permanently closed which industry was being run previously;	Yes, industry is permanently closed and removed the plant, machinery, tools and furniture etc from the premises in question. Presently there is no industry or activity operating in the premises in question. However, aluminum scrap melting unit was being operated in earlier time
5.	Whether industry which was being run previously had obtained requisite permission/NOC/consent obtained from the Statutory Authorities;	The unit had not obtained permission/ NOC/ consent from the Statutory Authorities and the unit was sealed by the board in 2017 non compliance
6.	Whether any air, water and noise pollution was caused by the industry in question;	The industry in question was involved in melting and segregation of aluminum Scrap. There is no requirement of water in melting process, no source of noise pollution and only generating air emissions.
7.	If the industry in question has been permanently closed to which use	Industry is permanently closed and removed the plant, machinery, tools and

permanently closed to which use the premises in question are intended to be put to. The Joint Committee shall also interact with the applicant and other residents of the locality for ascertaining whether any air, water and noise pollution was or is being caused by running of any industry in the premises in question

removed the plant, machinery, tools and furniture etc from the premises in question and in premises no plant and machinery or raw material except some broken glass bottles stored in a one corner was found at the site. Statement was also taken by the 2 neighbour in writing who stated that the unit is closed/ non operational since 2017 and in 2021 the unit was completely dismantled and removed from the site. (Copy of written statement is enclosed as Annexure 4). A underground water sample was also collected from M/s Krishna Garden near M/s Shri Ram Industries plot and sent to Regional Laboratory, Haryana State Pollution Control Board, Faridabad. There is no source of Air Pollution, Water Pollution and Noise Pollution available at the site.

The present photographs site in question are enclosed as Annexure - 5

The report may kindly be taken on record. The further directions passed by this Hon'ble Tribunal shall be complied with.

  
(Manoj Yadav)  
E.O, MC, Palwal

  
(S. P. Garg)  
Ex. Eng. Irrigation, Palwal

  
(Vijay) Chaudhary  
RO, HSPCB, Palwal

  
(Pankaj Mahala)  
Chief Hydrologist  
HWRA, Panckula

  
Randeep Sindhu, AEE  
HSPCB, Palwal

FTMS-10620

दिनांक 18.09.2017 को मेरे पलवल हल्के के दौरे के दौरान राम किशोर, पार्षद ने मांग रखी थी कि उनके गांव के जोहड़ के पास एक कम्पनी है जिसका प्रदूषण गांव में फैल रहा है, इसे बन्द करवाया जाये। मांग पत्र की प्रति सलंगन करते हुये मैं चाहूंगा कि आल्हपुर गांव की उपरोक्त मांग पर आवश्यक कार्यवाही की जाए।

O/o ACS (Env.)

F. R. No. 3/44

Date 09-10-2017

Dairy No. 891  
Date 09/10/2017

*[Signature]*  
उद्योग मंत्री

अतिरिक्त मुख्य सचिव पर्यावरण।

ACS Env. (en hsm)

*[Signature]*

PA/ACS Env.

9-10-2017

MS/HSPCB(OT)  
*[Signature]*

-16/10

Sr. Secy

Put-up immediately

6-10-17

*[Signature]*

*[Signature]*

16/10/17

*[Signature]*

*[Signature]*

*[Signature]*  
16/10/17



**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
 Near Hewo Apartment, Sector -16A, Faridabad  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
 Contact No. 0129-2225314



TRANSFORMING HARYANA - PROGRESSING TOGETHER

No. HSPCB/BR/2017/5226

Dated: 11-11-2017

To

M/s Shri Ram Industries, Vill-Allahpur, Palwal.

**Subject: Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention and Control of Pollution) Act, 1981 and for initiating legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 & under section 37/38 of Air (Prevention & Control of Pollution) Act, 1981.**

Whereas as per the provision of section 25/26 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 21/22 of Air (Prevention and Control of Pollution) Act, 1981, no person shall without the previous consent of the State Pollution Control Board, establish or operate any industrial plant in Air Pollution Control Area.

Whereas whole of the Haryana State has been declared as Air Pollution Control Area.

Whereas subject to the provision of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21/22 of Air Act, 1981, no person shall without the previous consent of the State Pollution Control Board;

(a) operate or take any step to operate any industry, operation or process or any treatment & disposal system or an extension or addition there to which is likely to discharge sewage or trade effluent into stream or well or sewer or on land;

(b) Bring into use any new or altered outlet for the discharge of sewage;

(c) Begin to make any new discharge or sewage;

Whereas a complaint was received against your unit from Villagers of Allahpur.

Whereas your unit has been visited by concerned field officer Sh. Shailendra Arora, AEE on dated 11-11-2017 and found that your unit is engaged in the melting / grinding of Aluminium Scrap.

Whereas your unit is covered under Orange category in the consent management policy dated 14-07-2016 of the Board.

Whereas you are running your unit illegally without obtaining prior Consent to Establish/Consent to operate from the Board and violating the directions of EPCA/Hon'ble NGT New Delhi,

Whereas, you (have not installed APCM on melting pot furnaces and not provided acoustic enclosure on DG set to control the air emissions. You are emitting thick black smoke) at your own risk in violation of the above said Acts/Rules and rendering yourself liable for closure action under section 33-A of Water Act & 31-A of Air Act as well as legal action under section 43/44 of the Water (Prevention & Control of Pollution) Act 1974 and 37/38 of Air (Prevention & control of Pollution) Act 1981.

In view of the above, you are directed to show cause within 07 days as to why closure action under section 33-A of water (Prevention & control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & control of Pollution) Act, 1981 as well as legal action & penal proceedings may not be initiated against your unit and its owners/members under the provisions of section 25/26 read with section 43/44 of Water (Prevention & Control of Pollution) Act 1974 & under section 21/22 read with section 37/38 of Air (Prevention & control of Pollution) Act 1981 for violation of the above mentioned Acts/Rules.

You are hereby directed to immediately shut down your unit in compliance of directions issued by EPCA/ Hon'ble NGT New Delhi.

In case you fail to comply with the deficiency mentioned above within the above mentioned stipulated time period it will be presumed that you have nothing to say in this regard and accept the status above, action under the above mentioned sections will be initiated against you.

*[Signature]*  
 Regional Officer  
 Ballabgarh Region

Endst. No.: HSPCB/BR/2017/5227

Dated: 11-11-2017

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

*[Signature]*  
 Regional Officer  
 Ballabgarh Region



169

684

**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail- [hspcbho@gmail.com](mailto:hspcbho@gmail.com)  
 Tele No. - 0172-2577870-73 Date.....11/12.....  
 AEE1/AEE2/AEE3/JEE/Asstt.

Order

Whereas M/s Shri Ram Industries, Village Allahpur, Palwal is engaged in the melting / grinding of Aluminum Scrap and manufacturing Aluminum Ingots, which is polluting in nature & covered under consent management of the Board.

Whereas Regional Officer, Ballabgarh vide his letter no. 5358 dated 20.11.2017 has recommended the case for closure action against the above said unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, because unit is established without obtaining CTE & running illegally without obtaining consent to operate from the Board, which is mandatory under the provision of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974. Unit has not provided APCM and not provided sampling arrangements. A complaint is also received against the above said unit.

Whereas show cause notice for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 was issued to the unit by the Regional Officer, Ballabgarh vide his letter no. 5226-27 dated 11.11.2017. As per report of R.O., unit failed to submit compliance of show cause notice.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, it is hereby ordered to close down the operation of the unit M/s Shri Ram Industries, Village Allahpur, Palwal by sealing the plant and machinery alongwith D.G. set including disconnection of electric supply with immediate effect.

Dated Panchkula, the  
30<sup>th</sup> November, 2017

Dheera Khandelwal, IAS  
Chairman

Endst. No. HSPCB/Consent-II/2017/ 2603

Dated: 5/12/2017

A copy of the above is forwarded to the following for information and necessary action:

1. The Deputy Commissioner, Palwal.
2. The Regional Officer, Ballabgarh. He is asked to submit compliance of closure order within 03 days and **he will initiate prosecution action against the unit for past violation of Environmental Law. Further he will provide copy of complaint received against the unit and copy of spot inspection report of Field Officer for record, as the same has not been received in Head Office alongwith his recommendation.**
3. The Executive Engineer (OP), Electricity Department, Sector-15, Faridabad. He is requested to disconnect the electric supply of the above said premises of the unit immediately and to submit compliance report within 03 days positively.
4. M/s Shri Ram Industries, Village Allahpur, Palwal.

*C. K. Khandelwal*  
Sr. Env. Engineer-II (HQ)  
For Chairman



**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
 Near Hewo Apartment, Sector -16A, Faridabad  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail -  
[hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
 Contact No. 0129-2225314



ENVIRONMENTAL PROTECTION, PROGRESSIVE HARYANA

No. HSPCB/BR/2017/ 5688

Dated: 15/12/17

To,

The Chairman  
 HSPCB, Panchkula

**Sub: Compliance report of closure order of M/s Shree Ram Industries  
 Allahapur, Palwal.**

Ref:- Head Office Order No. Hspcb/Consent-II/2017/2603 dated 05.12.2017  
 and visited on dated 14.12.2017.

In this connection, it is submitted that the above said unit was visited on  
 dated 14.12.2017 for compliance of closure order issued vide Head Office order under  
 reference. The closure order has been complied and the unit has been sealed by the  
 Board on dated 14.12.2017 (Copy enclosed).

It is submitted for your information and further necessary action please.

**DA/copy compliance report of closure /Photographs**

  
**Regional Officer**  
**(Ballabgarh Region)**  
 14/12

COMPLIANCE REPORT OF CLOSURE ORDER

In compliances of the orders passed by Chairman, Haryana State Pollution Control Board, Panchkula vide head office letter Endst. No. HSPCB/Comrat -II/2007/2603 dt. 5/12/17 under section 31A of Air & 33 A Water Act against the unit M/s Shri Ram Industries, Vill Allahpur, Palwal.

has been visited on dated 14/12/17 to close down the above said unit by sealing the plant & machinery alongwith D.G sets as per detail given below:-

1. ✓ DA Set Fan belt with body
2. ✓ DA Set pully with body
3. ✓ grinding drums - 2MO's pully with belt (Rotary)
4. ✓ grinding section belt/pully
5. ✓ Small sewing machine pully/belt
6. ✓ Small DA set pully with belt and body.
7. ✓ 7 MO's feeding (Air feeding) systems blocked with ash by remaining fans.



Seal Impression

The representative/owner of the unit Sh. Ashok Kumar owner (Representative)

Who is present in person has been intimated about the said orders and copy of the closure order has been handed over to him. After giving due time for the completion of running process the unit has been closed on dated 14/12/17 the representative of the unit who was present at the time of sealing process of the unit has not show any stay orders of any court of law in this regard. However the industry shall remains in possession of its owner. They will be themselves responsible for watch & ward of the industry.

*Refused to sign*

Signature of representative of unit

*Ashok Kumar*  
14/12/17

Signature Of Officer of Board  
Alongwith Name & Designation

The complainant was contacted telephonically on 14/12/17 on 10.01 AM and he refused to join being busy at his fields and asked to comply the orders at site itself.

*Ashok Kumar*  
14/12/17

दिनांक 25/10/22

मैं कृष्ण कुमार डी. राजेंद्र निवासी आन्ध्रप्रदेश  
 में यह बताना चाहता हूँ की हमारे साथ के  
 जमीन के 2016 में एक केन्द्री लॉकर जुड़ी थी  
 जिसमें दस्तावेज का होता था वह केन्द्री 2017  
 में सरकारी विभाग द्वारा लीन की गई थी  
 व केन्द्री 2017 के बाद से बन्द है व 2021  
 में सारा समान (कानूनी कार्र) दिया गया था.  
 और तब से ही यह केन्द्री बन्द पड़ी रही  
 है व हमें इसके कोई आप्तनी नहीं है व  
 अन्य पड़ोसी साथियों का भी भेदी कहना है

नाम

मैंसे कुमार डी. श्रीरचालीग्राम कृष्ण कुमार डी. राजेंद्र  
 8901155218

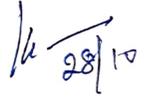
M. K. Kumar

9991158080

K. K.

# ATTENDANCE SHEET

Joint Committee for Original Application No. 275/2022 Parveen Kumar Vs State of Haryana.

Sr.No.	Name	Designation / Department	Contact No.	Email IDs/eoffice Id	Sign
1.	Manoj Yadav	EO MC Palwal	9467266699	manoj.palwal@gmail.com	
2.	S.P. Garg	Xen, IWRD, Palwal	9560573807	xempal79@gmail.com	AG 28/10/22
3.	PANKAJ MAHALA	Chief Hyg. HWRP & KL.	94164444 74.	chiefhyg0000- g10tshwta@gmail.com	
4.	Vijay Chandkeey	R.O., I+SPCB. Palwal	9810960284	hspcb20pal@ gmail.com	 28/10
5.					
6.					
7.					
8.					
9.					
10.					



GPS Map Camera



**Alapur, Haryana, India**

**58H7+MMP, Alapur, Haryana 121102, India**

**Lat 28.179823°**

**Long 77.314566°**

**28/10/22 02:37 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**  
**58H7+MMP, Alapur, Haryana 121102, India**  
**Lat 28.179782°**  
**Long 77.314518°**  
**28/10/22 02:36 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**  
58H7+MMP, Alapur, Haryana 121102, India  
Lat 28.179782°  
Long 77.314518°  
28/10/22 02:36 PM GMT +05:30



GPS Map Camera



Google

**Alapur, Haryana, India**

**58H7+MMP, Alapur, Haryana 121102, India**

**Lat 28.179777°**

**Long 77.31449°**

**28/10/22 02:32 PM GMT +05:30**



 GPS Map Camera

**Alapur, Haryana, India**

**58H7+MMP, Alapur, Haryana 121102, India**

**Lat 28.179778°**

**Long 77.31449°**

**28/10/22 02:32 PM GMT +05:30**



Google



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179946°

Long 77.314371°

28/10/22 02:26 PM GMT +05:30



GPS Map Camera



**Alapur, Haryana, India**

**58H7+MMP, Alapur, Haryana 121102, India**

**Lat 28.179839°**

**Long 77.314378°**

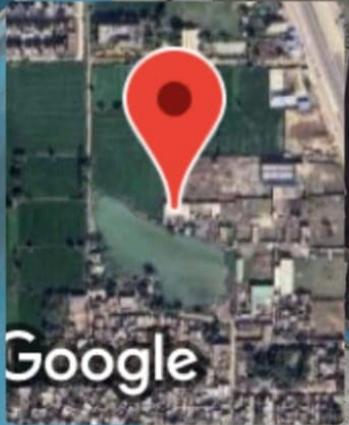
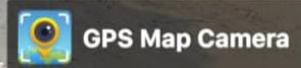
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 GPS Map Camera



**Alapur, Haryana, India**  
**58H7+MMP, Alapur, Haryana 121102, India**  
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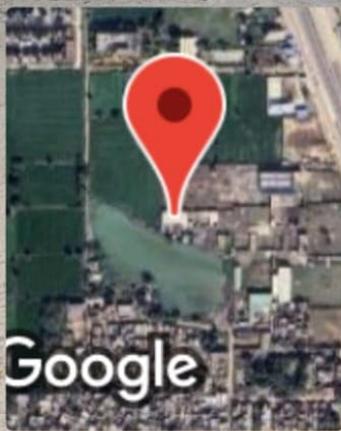


Google

**Alapur, Haryana, India**  
**58H7+MMP, Alapur, Haryana 121102, India**  
**Lat 28.17985°**  
**Long 77.314448°**  
**28/10/22 02:24 PM GMT +05:30**



GPS Map Camera



Google

Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.17987°

Long 77.314486°

28/10/22 02:24 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179918°

Long 77.314596°

28/10/22 02:24 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179908°

Long 77.31457°

28/10/22 02:24 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179924°

Long 77.314462°

28/10/22 02:23 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179924°

Long 77.314462°

28/10/22 02:23 PM GMT +05:30



GPS Map Camera



Google

Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

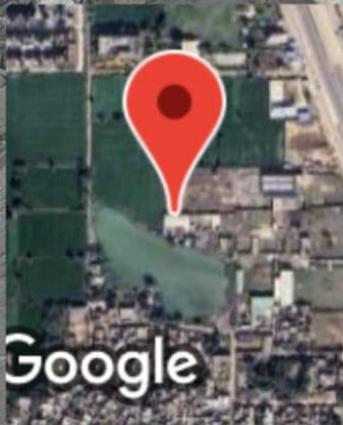
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Long 77.314462°

28/10/22 02:23 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179924°

Long 77.314462°

28/10/22 02:23 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

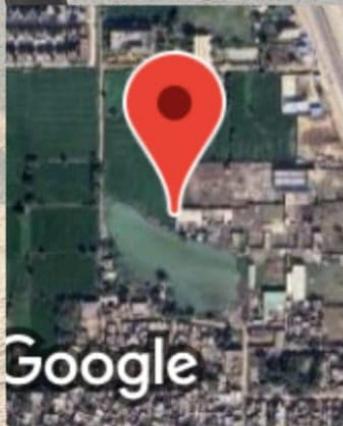
Lat 28.17992°

Long 77.314479°

28/10/22 02:23 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179868°

Long 77.31432°

28/10/22 02:23 PM GMT +05:30







GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

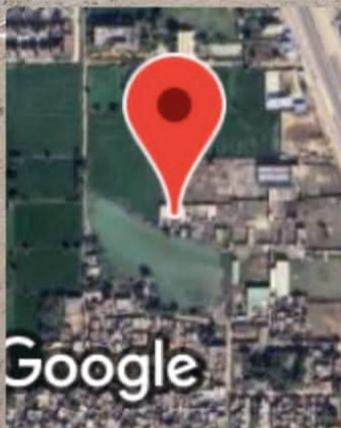
Lat 28.1798°

Long 77.314534°

28/10/22 02:19 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179819°

Long 77.314493°

28/10/22 02:19 PM GMT +05:30



GPS Map Camera



Google

Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179831°

Long 77.314501°

28/10/22 02:20 PM GMT +05:30



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179838°

Long 77.314502°

28/10/22 02:20 PM GMT +05:30



GPS Map Camera



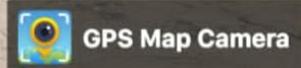
Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.17981°

Long 77.31451°

28/10/22 02:20 PM GMT +05:30



**Alapur, Haryana, India**  
**58H7+MMP, Alapur, Haryana 121102, India**  
**Lat 28.179838°**  
**Long 77.314419°**  
**28/10/22 02:21 PM GMT +05:30**





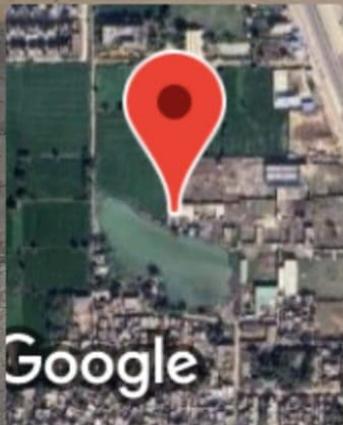
 GPS Map Camera



**Alapur, Haryana, India**  
**58H7+MMP, Alapur, Haryana 121102, India**  
**Lat 28.179838°**  
**Long 77.314419°**  
**28/10/22 02:20 PM GMT +05:30**



GPS Map Camera



Alapur, Haryana, India

58H7+MMP, Alapur, Haryana 121102, India

Lat 28.179838°

Long 77.314418°

28/10/22 02:20 PM GMT +05:30



 GPS Map Camera



**Alapur, Haryana, India**  
**58H7+CXJ, Alapur, Haryana 121102, India**  
**Lat 28.179231°**  
**Long 77.315265°**  
**28/10/22 04:42 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**

**58H7+CXJ, Alapur, Haryana 121102, India**

**Lat 28.179225°**

**Long 77.315285°**

**28/10/22 04:42 PM GMT +05:30**

**Google**



GPS Map Camera



Alapur, Haryana, India

58H8+MFH, Alapur, Haryana 121102, India

Lat 28.179415°

Long 77.315299°

28/10/22 04:51 PM GMT +05:30



 GPS Map Camera



**Alapur, Haryana, India**  
**58H8+MFH, Alapur, Haryana 121102, India**  
**Lat 28.179265°**  
**Long 77.31528°**  
**28/10/22 04:44 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**  
**58H8+MFH, Alapur, Haryana 121102, India**  
**Lat 28.179265°**  
**Long 77.31528°**  
**28/10/22 04:44 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**  
**58H8+MFH, Alapur, Haryana 121102, India**  
**Lat 28.179265°**  
**Long 77.31528°**  
**28/10/22 04:44 PM GMT +05:30**



 GPS Map Camera



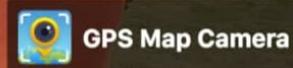
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**58H8+MFH, Alapur, Haryana 121102, India**  
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**Long 77.31528°**  
**28/10/22 04:43 PM GMT +05:30**



 GPS Map Camera



**Alapur, Haryana, India**  
**58H7+CXJ, Alapur, Haryana 121102, India**  
**Lat 28.179253°**  
**Long 77.315278°**  
**28/10/22 04:44 PM GMT +05:30**



**Alapur, Haryana, India**  
**58H8+MFH, Alapur, Haryana 121102, India**  
**Lat 28.179416°**  
**Long 77.315252°**  
**28/10/22 04:50 PM GMT +05:30**

KRISHNA GARD



GPS Map Camera

Alapur, Haryana, India

58H8+MFH, Alapur, Haryana 121102, India

Lat 28.179439°

Long 77.315329°

28/10/22 04:50 PM GMT +05:30





GPS Map Camera



Alapur, Haryana, India

58H8+MFH, Alapur, Haryana 121102, India

Lat 28.179439°

Long 77.315329°

28/10/22 04:51 PM GMT +05:30